

Title : Election of two members from Lok Sabha to the Employees State Insurance Corporation.

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): I beg to move the following:-

"That in pursuance of sub-section (i) of section 4 of the Employees' State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Employees State Insurance Corporation, subject to the other provisions of the said Act and the rules made thereunder."

MADAM SPEAKER: The question is:

"That in pursuance of sub-section (i) of section 4 of the Employees' State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Employees State Insurance Corporation, subject to the other provisions of the said Act and the rules made thereunder."

*The motion was adopted.*

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